


Government of India  
Ministry of Law & Justice  
Department of Legal Affairs

Find enclosed a copy of "The tenure and transfer policy of officers in the Groups A, B & C posts in the Department of Legal Affairs and Legislative Department".

2. It is requested that the above mentioned document may please be uploaded in the website of Department of Legal Affairs and Legislative Department.



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Section Officer

Encls: as above.

NIC Cell,  
Department of Legal Affairs.

The tenure and transfer policy of officers in the Groups A, B and C Posts in the Department of Legal Affairs and Legislative Department

The transfers of various officers in Groups A, B and C Posts in the Department of Legal Affairs and Legislative Department will be made on the recommendations of various Committees as per the following composition:

Department of Legal Affairs

Committee for Group 'A' Posts:

- (i) Law Secretary;
- (ii) Additional Secretary to be nominated by Law Secretary; and
- (iii) Joint Secretary (Administration)

Committee for Group 'B' and 'C' posts:

- (i) Joint Secretary (Administration);
- (ii) Deputy Secretary level officer to be nominated by Joint Secretary (Administration); and
- (iii) Deputy Secretary (Administration I)

Legislative Department

Committee for Group 'A' Posts:

- (i) Secretary, Legislative Department;
- (ii) Additional Secretary to be nominated by Secretary, (Legislative Department); and
- (iii) Joint Secretary & Law Counsel (Administration)

Committee for Group 'B' and 'C' posts:

- (i) Joint Secretary (Administration)
- (ii) Deputy Secretary level officer to be nominated by Joint Secretary (Administration); and
- (iii) Deputy Secretary (Administration I)

2. The recommendations of the Committee in respect of officers of Joint Secretary level will require the approval of Hon'ble Minister of Law and Justice and in respect of other Group 'A' Officers and Group 'B' Officers will require the approval of the Law Secretary and Secretary, Legislative Department as the case may be. For Group 'C' officers, Joint Secretary (Administration) of the respective Department will be competent to approve.

3. The recommendations of the Committee will be liable to be over-ruled for valid reasons.

4. The minimum tenure at a particular station would be two years.